

Rupees One Crore Sixty-Seven Lakh Forty-Seven Thousand Nine Hundred and Thirty Only).

4. On perusal of the I.A. 930 of 2023, this Bench have observed that inadvertently, an amount of INR 1,67,47,930 (Indian Rupees One Crore Sixty-Seven Lakhs Forty-Seven Thousand Nine Hundred and Thirty Only), the Applicant has received an intimation letter dated 13.11.2022 whereby the Respondent informed the Applicant that the Respondent had adjusted an amount.
5. This Bench after considered the submissions made by the learned counsel for the Applicant feels that due to oversight while drafting the order, the directions with regard to refund of Rs. 1,67,47,930 (Indian Rupees One Crore Sixty-Seven Lakhs Forty-Seven Thousand Nine Hundred and Thirty Only) have been missed out. Accordingly, this Bench passes a following rectification order:

Para 5 of the order dated 30.11.2023, shall be read as “Accordingly, the respondent is directed to refund Rs.9,19,25,300/- (Indian Rupees Nine Crore Nineteen Lakh Twenty Five Thousand and Three Hundred Only) and INR 1,67,47,930/- (Indian Rupees One Crore Sixty-Seven Lakh Forty Seven Thousand Nine Hundred and Thirty Only) respectively, which is totaling to INR 10,86,73,230/- (against the dues for the assessment year 2006-07 which pertains to the period prior to the Insolvency Commencement Date.

6. Further, learned counsel for the Applicant submits that the concerned bank account of the Corporate Debtor has undergone change which is mentioned in the Interlocutory Application No. 930 of 2023. Accordingly, prayed to direct the Respondent to refund/deposit the aforesaid amount in the new Bank account. This Bench considered the submissions and directs the

Respondent to refund/deposit an amount of Rs. 10,86,73,230/- towards Refund 1 and Refund 2 in the following Bank account;

Account Name : National Steel and Agro Industries Limited
Bank Name : Bank of Maharashtra
Address : Kanchan Sagar Apartment, 18, Old A.B. Road
Palasia Indore – 452001
Current A/c No. : 60374473859
IFSC Code : MAHB000 1190

7. Accordingly, in view of aforesaid directions and modification, the IA 1842/2024 is allowed and disposed of.

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)
/NP/

Sd/-

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)